

Present: Shri C. B. Gogoi, Special Judge, Udalguri.

Order

12-03-2020

This is a bail application U/S 439 Cr.P.C. filed by one Sibisor Basumatary seeking bail for accused Smti. Arpana Basumatary in connection with Harisinga PS case No. 05/2020 U/S 302 IPC.

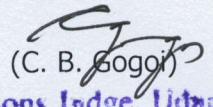
I have heard the learned lawyers appearing for the both side also gone through the contents of the case diary. The allegation in the FIR is that on 11-01-2020 at around 2 PM accused Arpana Basumatary allegedly assaulted the wife of informant Ragini Basumatary with a wooden stick causing grievous injuries however, on her way to hospital she died at about 3:30 PM. The post mortem report reveals that the cause of death was ante mortem homicidal injury, caused by blunt object.

The evidence collected by IO during investigation clearly points accusing finger to the accused person who caused the death of decease. Therefore, considering the materials in the case diary and the nature and gravity of the offence this court is not inclined to grant bail to accused.

In the result the bail petition stands rejected.

Let the case diary be returned in sealed cover.

*Step is taken
12/3/20*


(C. B. Gogoi)
Sessions Judge, Udalguri
(Dist Udalguri, BTAD Assam)